

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 24.04.2014

OA No. 291/00209/2014

Mr. Amit Mathur, counsel for applicant.

By way of filing the present Original Application, the applicant has prayed that the respondents be directed to decide the leave period of the applicant from 15.02.2013 to 21.05.2013 and thereafter release all consequential pay and salary to him.

2. From bare perusal of the pleadings as well as documents available on record, it reveals that the applicant has submitted a representation dated 21.02.2014 (Annexure A/5) before the respondents, which is still pending for consideration. In view of this fact, I deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the said representation of the applicant by way of passing a reasoned and speaking order.

3. Consequently, the respondents are directed to consider and decide the representation of the applicant dated 21.02.2014 (Annexure A/5) strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of three months from the date of receipt of a copy of this order.

4. With these observations and directions, the Original Application is disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
ADMINISTRATIVE MEMBER

Kumawat